

**OFFICE OF THE PRINCIPAL COMMISSIONER OF INCOME TAX (JUDICIAL)**  
**ROOM NO. 162-A, C.R. BUILDING, NEW DELHI**  
**Phone & Fax: 23379308,**  
**Email: delhi.cit.judicial@incometax.gov.in**  
**F.No. PCIT (Judl./NCLT Matters/2025-26/1229 Date 24.11.2025**

**FORM NO. NCLT 3A**  
**ADVERTISEMENT DETAILING PETITION**  
**[See Rule 35 of the National Company Law Tribunal Rules, 2016]**  
**Company Appeal No: 65 of 2025**  
**(Under Section 252 of the Companies Act, 2013)**  
**IN THE MATTER OF:**  
**Income Tax Officer, Ward 11(3), Delhi** ...Appellant

**Versus**  
**Registrar of Companies, Delhi & Ors.** ...Respondents  
**(M/s Himgiri Infrabuild Pvt. Ltd.)**

**NOTICE OF PETITION**

This notice is being published to serve the Respondents No. 2(M/s Himgiri Infrabuild Pvt. Ltd.), 3 (Mr. Manoj Gupta, Director having DIN: 07629200) and 4 (Mr. Harsh Kumar, Director having DIN: 07114528) in the captioned appeal which is pending before Hon'ble NCLT, Delhi under Section 252 of the Companies Act, 2013 seeking restoration of the name of M/s Himgiri Infrabuild Pvt. Ltd. in the register maintained by ROC. The said appeal is next listed for hearing before the National Company Law Tribunal, Delhi Bench-VI on 27.11.2025. In this connection, M/s Himgiri Infrabuild Pvt. Ltd and their Directors are hereby informed and requested to attend the captioned case before Hon'ble NCLT, CGO Complex, Lodhi Road, New Delhi on the date fixed i.e 27.11.2025. It is to be noted that in case they fail to appear on the aforementioned date, the case will be heard and decided in your absence.

**Income Tax Officer, Ward 11(3), Delhi**  
**C. R. Building, I.P. Estate, New Delhi-110002**  
**Date:**  
**Place: New Delhi**

Sd/-  
**Income Tax Officer**  
**(Judicial)-3, New Delhi**  
**CBC15403/11/0020/2526**

**JUNIPER HOTELS**  
**Juniper Hotels Limited**  
**Registered Office:** Off Western Express Highway, Santacruz (East), Mumbai, Maharashtra-400055, India.  
**Tel.:** 022-66761000/1012 **Website:** www.juniperhotels.com  
**CIN:** L55101MH1985PLC152863

**NOTICE OF POSTAL BALLOT**

Members are hereby informed that pursuant to the provisions of Section 108 and Section 110, and other applicable provisions of the Companies Act, 2013, as amended (the "Act"), read together with the Companies (Management and Administration) Rules, 2014, as amended (the "Management Rules"), General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020 read with other relevant circulars, including General Circular No. 09/2024 dated September 19, 2024, issued by the Ministry of Corporate Affairs, Government of India (the "MCA Circulars"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the approval of members of Juniper Hotels Limited (the "Company") is sought for the following **Special Resolution** by way of remote e-voting ("e-voting") process:

| Sr. No. | Particulars  |
|---------|--|
| 1.      | To approve payment of remuneration / commission to Mr. Rajiv Kaul (DIN: 06651255), Non-Executive Independent Director of the company |

Pursuant to the MCA circulars, the Company has completed the dispatch of electronic copies of the Postal Ballot Notice along with the explanatory statement on Monday, November 24, 2025, through electronic mode to those Members whose email addresses are registered with the Company/ Depository Participant(s) as on November 21, 2025 ("Cut-off Date").

The said notice is also available on the website of the Company: www.juniperhotels.com, BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com and on the website of National Securities Depository Limited ("NSDL"): www.evoting.nsdl.com.

In accordance with the provisions of the MCA Circulars, the communication of the assent or dissent of the Members will take place through the e-voting system only. The voting rights of the members shall be reckoned on the basis of the equity shares of the Company held by them as on the Cut-off Date. Any person who is not a shareholder of the Company as on the Cut-off Date shall treat the Postal Ballot notice for information purposes only.

The Company has engaged the services of National Securities Depository Limited ("NSDL") for the purpose of providing e-voting facility to all its members. The detailed procedure for e-voting is enumerated in the Notes to the Postal Ballot Notice. The e-voting period is as follows:

|                                 |  |
|---------------------------------|--|
| <b>Commencement of e-voting</b> | <b>Tuesday, November 25, 2025, at 9.00 A.M. (IST)</b>    |
| <b>End of e-voting</b>          | <b>Wednesday, December 24, 2025, at 05:00 p.m. (IST)</b> |

Members are requested to note that voting beyond Wednesday, December 24, 2025, at 05:00 p.m. (IST) will not be allowed and the e-voting module shall be disabled thereafter.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022-4886 7000 or send a request to evoting@nsdl.com

**For Juniper Hotels Limited**  
**November 24, 2025**  
**Mumbai, India**  
**Sandeep L. Joshi**  
**Company Secretary and Compliance Officer**

**FORM A PUBLIC ANNOUNCEMENT**  
**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**J S DESIGNER LIMITED (CIN NO. U51311DL1997PLC087099)**  
**CP(IB)No.510/ND/2024 (Admitted)**

**RELEVANT PARTICULARS**

|   |   |
|---|---|
| 1. Name of corporate debtor   | <b>J S DESIGNER LIMITED</b>   |
| 2. Date of incorporation of corporate debtor  | <b>7th May of 1997</b>  |
| 3. Authority under which corporate debtor is incorporated / registered  | <b>ROC- Delhi Under MCA</b>   |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | <b>U51311DL1997PLC087099</b>  |
| 5. Address of the registered office and principal office (if any) of corporate debtor   | <b>Registered Office as per MCA 178, F.I.E. Industrial Area Patparganj, East Delhi, Delhi, India, 110092</b>                              |
| 6. Insolvency commencement date in respect of corporate debtor  | <b>20.11.2025 (Hon'ble NCLT Order uploaded on www.nclt.gov.in on 24.11.2025)</b>  |
| 7. Estimated date of closure of insolvency resolution process   | <b>18.11.2026</b><br>(180th day from the date of admission of application under Section 7 IBC i.e Corporate Insolvency Commencement Date) |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                  | <b>Name: Sanjay Kumar Aggarwal</b><br><b>Regn. No. IIBI/IPA-002/IP-N00126/2017-18/10295</b>   |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board  | <b># C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali- 160055 (Punjab)</b><br><b>Email: sanjayaggarwal.fcs@gmail.com</b>           |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional   | <b># C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali- 160055 (Punjab)</b><br><b>Email: cirp.jdesigner@yahoo.com</b>               |
| 11. Last date for submission of claims  | <b>07.12.2025</b>   |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | <b>Not applicable</b>   |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | <b>1. NA</b><br><b>2. NA</b><br><b>3. NA</b>  |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at:  | <b>(a) Web link: http://ibi.gov.in/downloadform.html</b><br><b>(b) Not Applicable</b>   |

Notice is hereby given that the Hon'ble National Company Law Tribunal, Court -VI New Delhi Bench, (Adjudicating Authority under IBC) has ordered the commencement of a corporate insolvency resolution process of the J S DESIGNER LIMITED (Corporate Debtor) on 20th day of November, 2025.

The creditors of the J S DESIGNER LIMITED (Corporate Debtor) are hereby called upon to submit their claims with proof on or before 07.12.2025 (14 days from the date of appointment of IRP comes to 3rd day of December, 2025), as the Copy of Hon'ble NCLT order is uploaded on www.nclt.gov.in on 24.11.2025. claim(s) can be submitted upto 07.12.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class from Form CA (Not applicable).

The submission of claim with Complete address, e-mail ID and Contact details etc. along with documentary evidence of proof of claims, proper authority should be made to the IRP in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 in specified form only. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
**Sanjay Kumar Aggarwal**  
**Interim Resolution Professional**  
**J.S.Designer Limited - Under CIRP**  
**Date: 24.11.2025**  
**Place: SAS Nagar, Mohali** **IIBI Regn. No. IIBI/IPA-002/IP-N00126/2017-18/10295**

**बैंक ऑफ महाराष्ट्र Bank of Maharashtra**  
**TENDER NOTICE**

Sealed tenders are invited in two bid formats (Technical & Financial) for ELECTRICAL AUDIT OF BRANCHES AND PREMISES OF BANK OF MAHARASHTRA under Delhi Zone from Certified Electrical Energy Auditors registered with the Bureau of Energy Efficiency. The detailed tender notice, prescribed formats of application, eligibility criteria, scope of work, payment terms, and other Terms and Conditions are stipulated in the RFP, which can be downloaded from the Bank's website: www.bankofmaharashtra.bank.in under "Tender" section along with this tender advertisement.

|                                     |                           |
|-------------------------------------|---------------------------|
| Date of Issue of Tender             | 25.11.2025                |
| Last Date of Bid Submission         | 15.12.2025 up to 05.00 PM |
| Tender opening date (Technical Bid) | 16.12.2025                |

The interested parties/persons must submit their offers in the Bank's prescribed formats of "Technical Bid" and "Commercial Bid" respectively in two separate sealed envelope super-scribing "Technical Bid" "Commercial Bid" respectively up to 05.00 PM on 15.12.2025 in the office of the Zonal Manager, Bank of Maharashtra, 3rd floor, 15 NBCC tower, Bhikaji Cama Place, New Delhi-110066. The Bank reserves the right to cancel/reject any offer without assigning any reason therefor. For further details contact us at premises\_del@mahabank.co.in & gad\_del@mahabank.co.in Contact No.9355260404.  
**Date: 25.11.2025**  
**Place: Delhi**  
**Deputy Zonal Head**  
**Delhi Zone**

**SAGARSOFT (INDIA) LIMITED**  
**CIN: L72200TG1996PLC023823**  
**Regd. Office : Plot No. 111, Road No.10, Jubilee Hills, Hyderabad-500 033.**  
**Phone: 040 67191000 Fax: 040 23114667.**  
**Website: www.sagarsoft.in email: info@sagarsoft.in**

**NOTICE**  
**(For the attention of Equity Shareholders of the Company)**  
**SUB: Transfer of Unclaimed Dividend and Equity Shares of the Company to the Investor Education and Protection Fund (IEPF) Suspende Account**

This notice is published pursuant to the provisions of Section 124 regarding unpaid dividend and Section 125 regarding Investor Education And Protection Fund (IEPF) of the Companies Act 2013 ("the Act") read with Investor Education And Protection Fund Authority (Accounting, Audit, Transfer & Refund) Rules, 2016 ("the Rules") notified by the Ministry of Corporate Affairs including the amendments thereunder and other applicable provisions. If any unclaimed dividends are required to be transferred by the Company to the IEPF established by the Central Government after completion of seven years.

Further, pursuant to 124 (6) of the Companies Act 2013 ("the Act") read with the Investor Education And Protection Fund Authority (Accounting, Audit, Transfer & Refund) Rules, 2016 as notified and amended from time to time (collectively referred as "the IEPF Rules") by Ministry of Corporate Affairs with effect from 7<sup>th</sup> September, 2015, the Company is mandated to transfer all such shares in the name of IEPF Suspende Account of the IEPF Authority in respect of which dividend has not been paid or claimed for seven consecutive years or more. Such shares shall be transferred within a period of thirty days of becoming due to be transferred to the IEPF.

In adherence to the various requirements set out in the said Rules, the Company has informed the shareholders concerned individually at their last known address available with the Company/RTA/Depository Participants, whose shares are liable to be transferred to IEPF Suspende Account under the said Rules, for taking appropriate action(s).

The Company has updated the full details of shares due for transfer to IEPF Suspende Account on its website at https://www.sagarsoft.in/investors for verification of the details of unclaimed dividends and the shares liable to be transferred to IEPF Suspende Account.

Shareholders may note that both the unclaimed dividend and the shares to be transferred to IEPF Authority/Depository Participants including all benefits accruing on such shares if any, can be claimed back from IEPF authority after following the procedure prescribed under the Rules as per details available at https://www.iepf.gov.in/IEPF/refund.html.

The shareholders concerned, holding shares in physical form and whose shares are liable to be transferred to IEPF Suspende Account, may note that the Company would be issuing duplicate share certificate(s) in lieu of original share certificate(s) held by them for the purpose of transfer of shares to IEPF Suspende Account as per Rules and upon such issue, the original Share Certificate(s) which remains registered in their names will stand automatically cancelled and shall be deemed non-negotiable. The shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed as adequate notice in respect of issue of the duplicate share certificate(s) by the Company for the purpose of transfer of shares to IEPF Suspende Account pursuant to the Rules.

In case the company does not receive any communication from the shareholders concerned by 20<sup>th</sup> February, 2026 or such other date as may be extended, the Company shall with a view to comply with the requirements set out in the Rules, transfer the shares to IEPF Suspende Account by the due date as per the procedure stipulated in the rules.

Please note that, no claim shall lie against the Company in respect of unclaimed dividend amounts and shares transferred to IEPF pursuant to the IEPF Rules.

In case the shareholders have any queries on the subject matter and the Rules, they may contact the Company's Registrar and Transfer Agents at M/s. KFN Technologies Limited, Unit: Sagarsoft (India) Limited, Selenium Building, Tower B, Plot No. 31-32, Gachibowli, Financial District, Nankranguda, Serilingampally Mandal, Hyderabad - 500032, Toll free No: 1800 3094 001, email: einward.ris@kintech.com.

**For Sagarsoft (India) Limited**  
**Sd/-**  
**T. Sri Sai Manasa**  
**Company Secretary & Compliance Officer**

**Place: Hyderabad**  
**Date: 24-11-2025**

**OCTAWARE TECHNOLOGIES LIMITED**  
**CIN: L72200MH2005PLC153539**  
**Registered office: 204, Timmy Arcade, Makwana Rd, Marol Off Kurja, Andheri Road, Mumbai, Maharashtra-400059**  
**Phone: 022-28293949; Website: www.octaware.com; Email Id: compliance@octaware.com**

**Recommendations of the Committee of Independent Directors ("IDC") in relation to the Open Offer by Walking Tree Technologies Private Limited (hereinafter referred to as "Acquirer") to the Equity Shareholders of Octaware Technologies Limited, (hereinafter referred to as "Target Company") "Octaware" ("TC") for the acquisition of 9,34,400 (Nine Lakh Thirty Four Thousand Four Hundred) Equity Shares of the Target Company, under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("Takeover Regulations")**

|  |   |
|--|---|
| 1. Date  | November 24, 2025   |
| 2. Name of the Target Company (TC)   | Octaware Technologies Limited   |
| 3. Details of the Offer pertaining to the TC   | The Offer is being made by the Acquirer in terms of Regulations 3(1) and (4) of the Takeover Regulations for the acquisition of 9,34,400 (Nine Lakh Thirty Four Thousand Four Hundred) Equity Shares of the face value of ₹10/- each ("Offer Shares"), representing 26.02% of the voting share capital of the Target Company at an Offer Price of ₹30/- (Rupees Thirty Only) per fully paid up Equity Share ("Offer Price"), payable in cash.   |
| 4. Name of the Acquirer(s) and the Person Acting in Concert (PAC) with the Acquirer:                                   | Acquirer: Walking Tree Technologies Private Limited There is no Person Acting in Concert (PAC) with the Acquirer.   |
| 5. Name of the Manager to the Offer  | Fintellectual Corporate Advisors Private Limited  |
| 6. Members of the Committee of Independent Directors (IDC)   | Ms. Rabia Khan Chairperson of the Committee and Independent Non- Executive Director<br>Ms. Vidya Hemakar Shetty Independent Non- Executive Director<br>Mr. Narayanan Krishnan Independent Non- Executive Director   |
| 7. IDC Member's relationship with the TC (Director, Equity Shares owned, any other contact/relationship), if any       | All the members of the IDC are independent and non-executive directors on the board of directors of the Target Company. None of the Members of the IDC hold any equity shares or other securities in the Target Company and have any relationship with the Target Company. Further, none of the members of the IDC have entered into any contract or have any relationship with the Target Company other than their appointment as independent directors on the board of directors of the Target Company.   |
| 8. Trading in the Equity Shares/ other Securities of the TC by IDC Members   | None of the members of the IDC have traded in any of the equity shares/ other securities of the Target Company during: (a) the 12 months period preceding the date of the Public Announcement dated Tuesday, August 12, 2025 and (b) the period from the date of PA till the date of this recommendation.   |
| 9. IDC Member's relationship with the Acquirer (Director, Equity Shares owned, any other contact/relationship), if any | None of the IDC members are directors or shareholders in the Acquirer nor do any of them have any other contracts/ relationship with the Acquirer.  |
| 10. Trading in the Equity Shares of Acquirer by IDC Members  | Since the Acquirer is a private limited company, the said disclosure is not applicable.   |
| 11. Recommendation on the Open Offer, as to whether the offer is fair and reasonable                                   | Based on the review of the Public Announcement and the Detailed Public Statement issued by the Manager to the Offer on behalf of the Acquirer, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations, 2011. Further IDC Members confirm that the Target Company has not received any complaint from the shareholders regarding the open offer process, valuation price or method of valuation.   |
| 12. Summary of reasons for recommendation  | IDC has evaluated the PA, DPS, LOF issued / submitted by Fintellectual Corporate Advisors Private Limited (Manager to the Offer) for and on behalf of the Acquirer and believes that the Offer Price of ₹30/- (Rupees Thirty Only) per fully paid up Equity Share of ₹10 each, offered by the Acquirer being the highest price amongst the selective criteria is in line with the Takeover Regulations and prima facie appears to be fair and reasonable. The shareholders of the Target Company are advised to independently evaluate the Offer and take informed decision whether or not to offer their shares in the Open Offer. |
| 13. Disclosure of the voting pattern   | The recommendations were unanimously approved by the members of the IDC present at the Meeting held on November 24, 2025.   |
| 14. Details of Independent Advisors, if any  | None  |
| 15. Any other matter to be highlighted   | None  |

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under Takeover Regulations.

**For and on behalf of the Committee of Independent Directors of Octaware Technologies Limited**  
**Sd/-**  
**Rabia Khan**  
**Chairperson - Committee of Independent Directors**

**Place: Mumbai**  
**Date: November 24, 2025**

# 'Import policy should balance interest of farmers, consumers'

**SANDIP DAS**  
 New Delhi, November 24

**THE GOVERNMENT'S** **IMPORT** policy for agricultural products should balance the interest of farmers and consumers so that the situation like the present one when farm income is hit by depressed prices of commodities doesn't arise often, Agriculture Minister Shivraj Singh Chouhan said on Monday.

"We follow a policy where we try to (ensure) that prices of items such as pulses and oilseeds don't rise to such an extent that the common person can't buy them. When (domestic) productivity is hit and we go for cheaper imports," Chouhan said at the *Indian Express* Idea Exchange.

The minister said as imports surge, domestic prices fall significantly, hitting farm income and there is an urgent need to provide remunerative prices to the farmers.

To curb the decrease in price of pulses, the government has recently imposed

## MP MODEL

■ Agriculture Minister Shivraj Singh Chouhan said there is an urgent need to provide remunerative prices to the farmers



■ The Madhya Pradesh government had rolled out 'Bhavantar' on October 24 for the 600,000 soybean farmers in the state

■ Retail food inflation remained in the negative zone for the fifth consecutive month in October

■ He said the states must take initiative to introduce price deficit payment schemes on the lines of 'Bhavantar' run by Madhya Pradesh

30% import duties on yellow peas, a cheaper variant of gram used in the food processing industry.

"We have also imposed import duties on other pulses varieties and lifted the export ban on rice and removed export duties on onion," Chouhan stated.

To encourage farmers to grow more pulses and oilseeds which would reduce import dependence, Chouhan said since last year the government

has been committed to 100% procurement of pulses varieties tur, urad and masoor and oilseeds such as soybean, groundnut and mustard under the price support scheme, if needed.

Retail food inflation also remained in the negative zone for the fifth consecutive month in October when it came in at (-) 5.02%, largely driven by subdued prices of vegetables, cereals, pulses, meat, eggs and spices.

Speaking of physical procurement of commodities, Chouhan said the states must take initiative to introduce price deficit payment schemes on the lines of 'Bhavantar' run by Madhya Pradesh, where the government would compensate the farmers by paying the difference between the prevailing (lower) market price and the minimum support price to farmers.

The Madhya Pradesh government last month had rolled out 'Bhavantar' on October 24, for the 600,000 soybean farmers in the state.

Experts say that prevailing lower mandi prices and also several commodities ruling below MSP has also helped in keeping inflation low for cereals and pulses in particular.

Chouhan stated that "from time to time we initiate steps such as imposition of import duties and removal of export duties on agricultural commodities so that interest of consumers and farmers are protected".

## J&K's maiden limestone auction held

**THE GOVERNMENT ON** Monday launched the first-ever auction process for limestone mineral blocks in the Union Territory of Jammu & Kashmir. Seven limestone blocks, spread across the districts of Anantnag, Rajouri, and Poonch, were put up for auction. These blocks, classified under G3 and G4 stages of the United Nations Framework Classification, cover approximately 314 hectares.

—FE BUREAU

# S&P pegs India GDP growth at 6.5% in FY26

**RISKS EVENLY BALANCED**

■ S&P listed supportive measures that will aid GDP growth in FY26

■ The Reserve Bank of India (RBI) has projected a slightly higher 6.8% growth for FY26

■ It noted that real GDP grew at its fastest pace in five quarters

■ Official Q2FY26 GDP data will be released on November 28

**FE BUREAU**  
 New Delhi, November 24

**S&P GLOBAL RATINGS** on Monday said India's economy may expand by 6.5% in the current fiscal and 6.7% in FY27, citing tax relief measures and monetary policy easing as key boosters for consumption-driven growth.

The agency noted that real GDP grew at its fastest pace in five quarters — 7.8% — in the April-June quarter of FY26. Official Q2FY26 GDP data will be released on November 28.

"We anticipate India's GDP will grow by 6.5% in FY26 and 6.7% in FY27, with risks evenly balanced. Domestic growth remains robust, driven by strong consumption, despite the impact of US tariffs," S&P said in its latest Asia-Pacific Economic Outlook.

The Reserve Bank of India

(RBI) has projected a slightly higher 6.8% growth for FY26, an improvement from the 6.5% recorded in FY25.

S&P listed supportive measures that will aid GDP growth in FY26. Income-tax rebate raised to ₹12 lakh (from ₹7 lakh) in Budget 2025-26, delivering ₹1 lakh crore in relief to the middle class.

The RBI has implemented three consecutive policy rate cuts in 2025, totalling 100 basis points (bps). These reductions in the repo rate—the RBI's key policy rate—aim to support economic growth amid low inflation and global uncertainties like US tariffs.

The repo rate now stands at 5.50%, down from 6.50% at the start of the year. GST rates slashed for around 380 items effective September 22, making mass-consumption goods cheaper.

## Govt working to reduce energy usage in AC sector

**PRESS TRUST OF INDIA**  
 New Delhi, November 24

**THE GOVERNMENT IS** exploring measures to curb energy consumption in the air conditioning sector, as demand in this segment is expected to spike in the coming years, a senior official said on Monday.

Secretary in Department for Promotion of Industry and Internal Trade (DPIIT), Amardeep Singh Bhatia said that in this area, the government is not only looking at introducing new technologies, but also talking about transfer of technologies to promote domestic manufacturing.

"As far as the energy consumption side is concerned, there are various areas where you can reduce energy consumption. So there are a number of steps we are looking at...our energy consumption demand is going to be huge in the AC sector in the coming times," he said here at an event.

He said these measures are aimed at reducing energy consumption footprint in the country.

"So, that is something we are designing. We are working with the World Bank on it. We are not only looking at introducing new technologies, but also talking about transferring the technologies," he added.

The secretary also said that the government is exploring ways to use coal in better ways such as coal gasification.

**MIRAE ASSET Mutual Fund**

**NOTICE NO. AD/77/2025**  
**Declaration of Income Distribution cum Capital Withdrawal in Mirae Asset Aggressive Hybrid Fund (Erstwhile known as Mirae Asset Hybrid Equity Fund)**

NOTICE is hereby given that Mirae Asset Trustee Company Pvt. Ltd., Trustees to Mirae Asset Mutual Fund ("MAMF") have approved declaration of Income Distribution cum Capital Withdrawal (IDCW) in Mirae Asset Aggressive Hybrid Fund:

| Scheme / Plan / Option   | Quantum** (₹ per unit) | NAV as on November 21, 2025 (₹ per unit) | Record Date*                | Face Value (₹ per unit) |
|--|------------------------|--|-----------------------------|-------------------------|
| Mirae Asset Aggressive Hybrid Fund - Regular Plan - Income Distribution cum Capital Withdrawal option. | 0.10                   | 17.673                                   | Thursday, November 27, 2025 | 10                      |
| Mirae Asset Aggressive Hybrid Fund - Direct Plan - Income Distribution cum Capital Withdrawal option.  | 0.10                   | 21.657                                   |                             |                         |

\* or the immediately following Business Day, if that day is not a Business day.  
 \*\* subject to availability of distributable surplus as on the record date and as reduced by applicable statutory levy, if any.

**Pursuant to the payment of IDCW, the NAV of the IDCW option of the above-mentioned Plans of the Schemes will fall to the extent of payment and statutory levy (if applicable).**

Income distribution will be paid to those unit holders / beneficial owners whose names appear in the register of unit holders maintained by the Mutual Fund / statement of beneficial ownership maintained by the depositories, as applicable, under the IDCW option of the aforesaid plans as on the record date.

For and on behalf of the Board of Directors of **MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.** (Asset Management Company for Mirae Asset Mutual Fund)

**Place : Mumbai**  
**Date : November 24, 2025**  
**Authorised Signatory**  
**MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. Trustee: Mirae Asset Trustee Company Private Limited.**  
**Registered & Corporate Office:** 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), ✉ customercare@miraeasset.com 🌐 www.miraeassetmf.co.in

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**



# भारत-कॅनडा व्यापार संबंधांमध्ये नवा अध्याय: दोन वर्षांच्या तणावानंतर मुक्त व्यापार कराराच्या चर्चा पुन्हा सुरू

नवी दिल्ली, दि. २४ (वृत्तसंस्था) : भारत आणि कॅनडाने जवळपास दोन वर्षे थंडावलेल्या मुक्त व्यापार कराराच्या वाटाघाटी पुन्हा सुरू करण्याचा निर्णय घेतला आहे. जोहान्सवर्गमध्ये झालेल्या G२० शिखर परिषदेदरम्यान पंतप्रधान नरेंद्र मोदी आणि कॅनडाचे पंतप्रधान मार्क कार्नी यांच्या भेटीत या निर्णयावर शिक्कामोर्तब झाले. दोन्ही देश आता उच्च महत्वाकांक्षी व्यापार कराराच्या दिशेने पुढे जाण्यास उत्सुक आहेत.

सकारणे जाहीर केले आहे की चर्चा नव्या पातळीवर नेण्यात येणार असून, २०३० पर्यंत भारत-कॅनडा व्यापार ५० अब्ज डॉलरपर्यंत वाढवण्याचे उद्दिष्ट ठेवण्यात आले आहे. वाणिज्य मंत्री पीयूष गोयल यांनी सांगितले की महत्वाच्या खनिजे, त्यांची प्रक्रिया तंत्रज्ञान, तसेच अणुऊर्जा क्षेत्रात विशेष सहकार्यावर भर



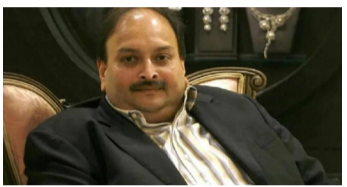
दिला जाणार आहे. कॅनडा युरेनियम पुरवठ्यात आधीच भारताचा महत्त्वाचा भागीदार आहे.

कॅनडाचे पंतप्रधान कार्नी यांनीही X वर लिहून ही घोषणा अधिकृत केली आणि म्हटले की हा करार भविष्यात दोन्ही देशांमधील व्यापार ७० अब्ज कॅनेडियन डॉलरसिद्धा अधिक नेऊ शकतो. मार्च २०२२ मध्ये सुरू झालेल्या या व्यापार चर्चीना २०२३ मध्ये धक्का बसला होता, जेव्हा कॅनडाने भारतावर

एका शीख फुटरीतावादीच्या हत्येत सहभागाचा आरोप केला होता. भारताने हा आरोप टाकण्याने नाकारला आणि त्यानंतर दोन्ही देशांतील संबंध तणावपूर्ण बनले. परिणामी व्यापार चर्चा थांबल्या. मात्र जून २०२५ मधील G७ परिषदेत मोदी-कार्नी यांच्या भेटीनंतर संबंध सुधारू लागले आणि आता G२० च्या बैठकीत हे संवाद पुन्हा औपचारिकपणे सुरू झाले आहेत. कॅनडा पुढील दशकात अमेरिकेबाहेरील आपली निर्यात दुप्पट करण्याचा ध्यास घेत आहे आणि भारत-जगातील पाचवी सर्वात मोठी अर्थव्यवस्था-त्यांच्यासाठी मोठी संधी मानली जात आहे. २०२४ मध्ये दोन्ही देशांमधील व्यापार ३१ अब्ज कॅनेडियन डॉलरपर्यंत पोहोचला असला तरी, भारताच्या आर्थिक आकाराच्या तुलनेत ही पातळी अद्याप कमी असल्याचे मानले जाते.

# मेहुल चोक्सीच्या मुंबईतील ४ फ्लॅट्सचा लिक्विडेटरकडे ताबा; PNB घोटाळ्यात EDकडून आतापर्यंत ३१० कोटींची मालमत्ता हस्तांतरण

नवी दिल्ली, दि. २४ (वृत्तसंस्था) : PNB कर्ज फसवणूक प्रकरणात मोठी कारवाई करत प्रवर्तन निदेशालयाने (ED) मेहुल चोक्सीशी संबंधित मुंबईतील चार फ्लॅट्स अधिकृत लिक्विडेटरकडे सुपूर्द केले आहेत. आतापर्यंत मुंबई, कोलकाता आणि सुरत या शहरांमधील एकूण ३१० कोटी रुपयांची जप्त मालमत्ता लिक्विडेटरकडे हस्तांतरित करण्यात आली आहे. हे फ्लॅट २१ नोव्हेंबर रोजी सुपूर्द करण्यात आले असून, त्यांचे मुद्रिकरण करून पीडित बँकांना आणि इतर पात्र दावेदारांना नुकसानभरपाई देण्याची प्रक्रिया सुरू होणार आहे. मुंबईतील बोरिवली (पूर्व) येथील दत्तापाडा रोडवरील 'प्रीजेन्ट तत्व'च्या 'A' विंगमधील हे चार फ्लॅट्स PMLA अंतर्गत जप्त करण्यात आले होते. कर्जांमध्ये चूक करणाऱ्या किंवा दिवाळखोरीत गेलेल्या कंपन्यांची मालमत्ता



विकून कर्जांची परतफेड करण्याची जबाबदारी लिक्विडेटरकडे असते. चोक्सी आणि त्याची कंपनी गीतांजली जेम्सवर बँकांची फसवणूक केल्याचे गंभीर आरोप असून, त्यांच्यावर १३,८५० कोटी रुपयांच्या घोटाळ्याचा आरोप आहे. या प्रकरणात ED आणि बँका मिळून पीडितांना लवकर भरपाई मिळावी यासाठी वेगाने काम करत आहेत. त्यांनी संयुक्तपणे विशेष पीएमएलए न्यायालयात अर्ज दाखल करून जप्त मालमत्तेच मूल्यांकन आणि लिलाव करण्याची परवानगी मागितली आहे. न्यायालयाने आदेश दिला आहे की

लिलावातून मिळणाऱ्या सर्व रक्कम PNB आणि ICICI बँकेतील फिक्ड डिपॉझिटमध्ये जमा करावी. तपास तंत्रांनी आतापर्यंत चोक्सीच्या १३६ ठिकाणी छोटे टाकून ५९७.७५ कोटी रुपयांचे दागिने व मौल्यवान वस्तू जप्त केले आहेत. तसेच भारत आणि विदेशातील १,९६८.१५ कोटी रुपयांची जंगम व स्थान मालमत्ता जप्त करण्यात आली असून, एकूण जप्तची रक्कम २,५६५.९० कोटी रुपयांवर पोहोचली आहे. चोक्सी सध्या बेल्लिजममध्ये न्यायालयीन लढा देत आहे. बेल्लिजममधील अँटवर्प न्यायालयाने १७ ऑक्टोबर रोजी त्याच्या प्रत्यारणाला मंजुरी दिली असून, त्याच्या पुढील अपीलवार या प्रक्रियेचे भवितव्य ठरले. अटकेच्या वेळी चोक्सी बेल्लिजममधून स्वित्झर्लंडला पळून जाण्याचा प्रयत्न करत असल्याचे अधिकार्यांनी सांगितले.

# गृहकर्ज बाजारपेठेत सरकारी बँकांची आघाडी! सीआरआयएफ हाय मार्क पतमानांकन संस्थेचा अहवाल

मुंबई, दि. २४ (प्रतिनिधी) : देशातील गृहकर्ज बाजारपेठेतील सार्वजनिक क्षेत्रातील बँकांचा हिस्सा वाढून सप्टेंबरअखेरीस ५० टक्क्यांवर पोहोचला आहे, अशी माहिती सीआरआयएफ हाय मार्क पतमानांकन संस्थेच्या अहवालातून समोर आली आहे. सार्वजनिक बँकांनी गृहकर्ज बाजारपेठेत आघाडी घेतली आहे. मूल्यात्मक आणि वितरणातील वाढीत बँकांनी चांगली कामगिरी केली आहे. या बँकांच्या निम्नमालीच्या चौकटीमुळे अधिकधिक जबाबदार वित्तीय समावेशनाला गती मिळत आहे. हे वित्तीय समावेशन सर्व भौगोलिक क्षेत्रे आणि समाज गटांमध्ये दिसून येत आहे. यामुळे गृहकर्ज बाजारपेठेत

सार्वजनिक बँकांनी खासगी बँकांना मागे टाकले आहे. अतिशय स्पर्धात्मक मालत्या जाणाऱ्या गृहकर्ज बाजारपेठेत सार्वजनिक बँकांचा विस्तार वेगाने सुरू आहे, असे अहवालात म्हटले आहे. एकूण गृहकर्जांमध्ये ४० टक्के कर्ज ही ७५ लाख रुपयांवरील आहेत. याचवेळी सक्रिय गृह कर्ज खाल्यामध्ये ३.३ टक्के वाढ होऊन ती २.२९ कोटींवर पोहोचली आहे. गृहकर्ज बाजारपेठेमध्ये किरकोळ कर्जे हा प्रकार सर्वात मोठा असून, त्यात गेल्या वर्षीच्या तुलनेत ११.१ टक्के वाढ झाली आहे. किरकोळ कर्जांचे वितरण सप्टेंबर अखेरीस ४२.१ लाख कोटी रुपयांवर पोहोचले आहे, असे अहवालात नमूद करण्यात आले आहे.

सर्व बँकांच्या हा जगणारी नोटीसद्वारे कळविण्यात येते की, तुक्की जिल्हा ठाणे, पोस्टकडी तालुका कल्याण, मौजे नांदिवली, येथील स.नं.६५, हि.नं.१(प), २०(प), १९(प), स.नं. ६८, हि. नं. ३(प), ४(प), स.नं. ६९, हि. नं. ४(प), वरील संघेची गाईन गुलहोर्को-ऑफ. ही. सो. लि., मानपाडा रोड, डोंबिवली (प), मधील सदनिका नं.ए/६०५, सहदा मजला, बांधीव खणे ५४० चौ.फुट, ही सदनिका दि.०९.१६.२००३, दुय्यम निवांघ कल्याण यांचे कार्यालय, दि.०९.१६.२००३, दत्त क्र. ७२०२/२००३ प्रमाणे, नोंदीकृत करारनामने ने. सुप्रिथ प्रिमाइडेस प्रा.लि यांचेकडून सी. वर्षा किरणकुमार शाह व श्री. किरण कुमार शाह यांनी विकत घेतली, त्यानंतर श्री. किरण कुमार शाह यांनी सेसल सिव्हिल सूट क्र.३५७/२०१४ अन्वये दि.०८.०३.२०१६ च्या एफ्डीव्हाट क्र.२७ ने सी. वर्षा किरणकुमार शाह हिचे नया शेअर सर्टीफिकेटमधून कमी करून घेतले, तसेच श्री. किरण कुमार शाह दि.२०.०७.२०२३ रोजी मयत झाल्याने त्यांचे परध्यात त्यांचा एक भाऊ श्री नयन कुमार शाह हेच कार्यदेवीर वारस आहेत व सदरच्या वरील सदनिकाच्या शेअर सर्टीफिकेटवर श्री नयन कुमार शाह यांचे नावे आहे. तरी सर्व संबंधीतास कळविण्यात येते की, सदर नोटीस प्रसिध्द झाल्यापासून १५ दिवसांचे आत आपले हक्क, हित संबंधीचे स्वरूप विषयद करून आवस्थक कागदपत्रांच्या प्रमाणि प्रसिध्द झाली सही करणार यांचे कार्यालय लेखी स्वरूपात कळवावे. सदरची सदनिका ही माझे अशिल श्री नयन कुमार शाह यांचे मालकीची व कळवेदित्वादीची आहे.

# आरएनआयटी एआय सोल्यूशन्स लिमिटेड जीसीसी देशांमध्ये करणार प्रवेश



मुंबई, दि. २४ (प्रतिनिधी) : एआय-सक्षम गहर्नस आणि एंटरप्राइझ ऑटोमेशन सोल्यूशन्समध्ये विशेष प्राविण्य असलेल्या भारतीय तंत्रज्ञान कंपनी आरएनआयटी एआय सोल्यूशन्स लिमिटेडने सौदी अरेबियातील एंटरप्राइझ आणि डिजिटल ट्रान्सफॉर्मेशन सोल्यूशन्स पुरवठादार अजनिहात अलनाजाह ग्रुप एलएलसीसोबत रणनीतित भागीदारी केली असल्याचे आज जाहीर केले. ३.०० दशलक्ष अमेरिकन डॉलर्स मूल्याच्या या करारामुळे आरएनआयटीचा जीसीसी प्रदेशात औपचारिक प्रवेश होत असून सौदी अरेबिया आणि इतर जीसीसी देशांमध्ये डिजिटल परिवर्तन उपक्रमांना समर्थन देण्यासाठी संयुक्तपणे संधी शोधण्याचा दोन्ही कंपन्यांचा उद्देश आहे. या भागीदारीअंतर्गत, आरएनआयटी आणि अजनिहात अलनाजाह ग्रुप आपापल्या क्षमता आणि तज्ञतेचा समन्वय करून प्रगत एआय-आधारित ऑटोमेशन आणि डिजिटल सहायतेच्या सोल्यूशन्ससाठी वाढत्या प्रादेशिक मागणीची पूर्तता करण्याचे नियोजन करत आहेत. आरएनआयटी एआय-संचालित गहर्नस प्लॅटफॉर्म, एंटरप्राइझ ऑटोमेशन, पेरिफरल रेकनिशन तंत्रज्ञान, जनरेटिव्ह एआय आणि संवाद-आधारित एआय सोल्यूशन्स, आयओटी-आधारित औद्योगिक प्रणाली तसेच मुक्त-स्रोत डिजिटल ट्रान्सफॉर्मेशन प्रेमवर्कमधील आपला अनुभव देईल. अजनिहात अलनाजाह ग्रुप स्थानिक बाजाराचे ज्ञान, ग्राहक जोडणीसाठी सहाय्य आणि प्रादेशिक व्यवसाय विकास क्षमतांची जबाबदारी स्वीकारेल. भागीदारीबाबत भाष्य करताना, आरएनआयटी एआय सोल्यूशन्स लिमिटेडचे व्यवस्थापकीय संचालक आणि मुख्य कार्यकारी अधिकारी श्री. राजा श्रीनिवास नंदीमार म्हणाले, "ही भागीदारी आरएनआयटीच्या आंतरराष्ट्रीय विस्तार प्रवासातील एक महत्त्वपूर्ण टप्पा आहे. जीसीसी प्रदेश आपल्या डिजिटल परिवर्तनाच्या अर्जेडझाला गती देत असताना आमची ही भागीदारी आम्हाला आमच्या स्केलेबल एआय आणि ऑटोमेशन प्लॅटफॉर्मद्वारे उद्योगीय प्रादेशिक गजालीची पूर्तता करण्यासाठी आम्हाला सक्षम करते. त्याचबरोबर हा सहयोग आम्हाला सशक्त क्रॉस-कल्चरल टीम घडवण्यास, संस्थात्मक क्षमतांचा विकास करण्यास, विविध दृष्टिकोनांनी आमची संस्कृती समृद्ध करण्यास आणि जागतिक स्तरावरील आमच्या कार्यपद्धती अधिक मजबूत करण्यास मदत करेल. या भागीदारीतून मिळणाऱ्या अंतर्दृष्टी आणि अनुभव केवळ जीसीसी बाजारपेठेतील आमच्या कामाला चालना देणार नाहीत, तर जगभरातील इतर प्रदेशातील आमच्या विस्ताराला देखील प्रोत्साहन देतील. या भागीदारीद्वारे अजनिहात अलनाजाह ग्रुपसोबत प्रभावी सोल्यूशन्स प्रदान करत आम्ही संपूर्ण प्रदेशातील उद्योग आणि संस्थांना सेवा देण्यासाठी तयार आहोत."

अजनिहात अलनाजाह ग्रुप प्लएलसीचे मुख्य कार्यकारी अधिकारी श्री. मोहम्मद अब्दुल सहीद म्हणाले, "जीसीसीमधील वेगाने विकसित होत असलेल्या डिजिटल इकोसिस्टममध्ये नव्या संधींचा शोध संयुक्तपणे घेण्यासाठी आरएनआयटीसोबत भागीदारी करताना आम्हाला आनंद होत आहे.

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| ट्रस्टचे नाव                    | घर जे खाते क्रमांक / कार्यालय / सह-कर्जदाराचे नाव  | सुरक्षित मालमत्तेचे तपशील  | मागणी घेऊनची तारीख | प्रमुख धक्काकारिता | यकीत ईएमएय + अन्व | पूव्ठा धक्काकारिता               |
|---------------------------------|--|--|--------------------|--------------------|-------------------|----------------------------------|
| फिनिस ट्रस्ट - आर्थिक वर्ष २०-१ | घर जे खाते क्रमांक: एएनएस्केएल००३१६-१६००१९३५९<br>कर्जदार: अमिता अहमद खान सह-कर्जदार: मुन्ना अमिता खान    | सर्व्ट क्रमांक ०२ आणि ०३, ६०० चौसू फूट सुमारे ५५.७६ चौसू मीटर (फ्लिअट अट) मळमळकारण, सी. विंग, भास्कर कॉम्प्लेक्स एस. क्रमांक ११७ एच. क्रमांक ३/२ गंग शेजार तालुका- भिवंदी, जि.हार्द- ठाणे, गावदेवी मंदिर, ठाणे- ४२१३०२, महाराष्ट्र. सीमा: पूर्व: खुला भूखंड, पश्चिम: भास्कर कॉम्प्लेक्सची सी. विंग, उत्तर: भास्कर कॉम्प्लेक्सची सी. विंग, दक्षिण: अंतर्गत रस्ता. | ०४.११.२०२५         | रु. ११,०५,६८६      | १२,२१,४६१         | ३०.१०.२०२५<br>रोजी रु. ४१,६८,५८३ |
| फिनिस ट्रस्ट आर्थिक वर्ष २०-१   | घर जे खाते क्रमांक: एएनएस्केएल००३१६-१६००१९३५९<br>कर्जदार: शिवाय गुरुदास शाह सह-कर्जदार: सुनेता शिवाय शाह | सर्व्ट क्रमांक २०१, ५२० चौसू फूट सुमारे ५५.७६ चौसू मीटर (बांधकाम) मळमळकारण, सी. विंग, भास्कर कॉम्प्लेक्स एस. क्रमांक ११७ एच. क्रमांक ३/२ गंग शेजार तालुका- भिवंदी, जि.हार्द- ठाणे, गावदेवी मंदिर, ठाणे- ४२१३०२, महाराष्ट्र. सीमा: पूर्व: खुला भूखंड, पश्चिम: भास्कर कॉम्प्लेक्सची सी. विंग, उत्तर: भास्कर कॉम्प्लेक्सची सी. विंग, दक्षिण: अंतर्गत रस्ता.         | ०४.११.२०२५         | रु. ११,०५,६८६      | १२,२१,४६१         | ३०.१०.२०२५<br>रोजी रु. ४१,६८,५८३ |
| फिनिस ट्रस्ट आर्थिक वर्ष २०-१   | घर जे क्र. एएनएस्केएल००३१६-१६००१९३५९<br>कर्जदार: समीर हदीक खान सह-कर्जदार: सावित्रा समीर खान             | सर्व्ट क्रमांक १०५, ५२० चौसू फूट (अंमूण) पहिल्या मळमळकारण विंग, भास्कर कॉम्प्लेक्स एस. क्रमांक ११७ एच. क्रमांक ३/२ गंग शेजार तालुका- भिवंदी, जि.हार्द- ठाणे, गावदेवी मंदिर, ठाणे- ४२१३०२, महाराष्ट्र. सीमा: पूर्व: खुला भूखंड, पश्चिम: भास्कर कॉम्प्लेक्सची सी. विंग, उत्तर: भास्कर कॉम्प्लेक्सची सी. विंग, दक्षिण: अंतर्गत रस्ता.                               | ०४.११.२०२५         | रु. ६,३५,००९       | ९,२१,१४०          | ३०.१०.२०२५<br>रोजी रु. ३०,७५,५२२ |
| फिनिस ट्रस्ट आर्थिक वर्ष २०-१   | घर जे क्रमांक: एएनएस्केएल००३१६-१६००३००९२<br>कर्जदार: शोभक अजोब आनारी सह-कर्जदार: अजिनीने अजोब आनारी      | सर्व्ट क्रमांक २०२, ५२० चौसू फूट (बांधकाम) विंग मळमळकारण, २ विंग, भास्कर   |                    |                    |                   |                                  |